

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 312
CP.CAA-40(ND)/2023

IN THE MATTER OF:

Neer Infracon Ltd AND Kanth Infra Structure Ltd. Petitioner/Applicant

Order u/S. 230-232 of Companies Act, 2013

Order delivered on 08.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Deepak Diwan, Mr. Kabir Diwan, Advs.
For the OL : Mr. Kartikeya Asthana, Adv.
For the RD : Mr. Aakash Sharma, Adv.

ORDER

Ld. Counsel appears for the Applicant. Ld. Counsel appearing for the OL has submitted that there are no objections.

Ld. Counsel appearing for the RD has also submitted that there are no objections.

The Petitioner has filed an undertaking with respect to the Income Tax dues in compliance with the order dated 29.04.2024.

Order reserved.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay